(vii) Notification G.S.R. No. 52(E) dated the 27th February, 1974, publishing the Indian Administrative Service (Pay) Third Amendment Rules, 1974. [Placed in Library. For (i) to (vii) See No. LT-6327/74.]

Annual Report and Accounts (1972-73 of the Indian Rare Earths Limited and related papers

THE MINISTER OF IRRIGATION AND POWER WHO WILL ALSO ASSIST THE PRIME MINISTER IN PARLIAMENTARY WORK RELATING TO THE DEPARTMENTS OF A TOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. C. PANT): Sir, I beg to lay on the Table. under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:

- (i) Twenty-third Annual Report and Accounts of the Indian Rare Earths Limited, for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company. [Placed in Library For (i) and (ii) See No. LT-6328/74.]

The Ministers (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN). Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, a copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 13(E) dated the 19th January, 1974, publishing the Ministers (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1974. [Placed in Library. See No. LT-6327/74.]

MESSAGE FROM THE LOK SABHA The Esso (Acquisition of Undertakings in India) Bill 1974

SECRETARY-GENERAL Sir, I have to report to the House the following message

received from the Lok Sabha signed by the Secretary General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Esso (Acquisition of Undertakings in India) Bill, 1974, as passed by Lok Sabha at its sitting held on the 5th March, 1974."

Sir, I lay the Bill on the Table.

RE.REQUEST FOR A DISCUSSION ON THE REMOVAL OF RESTRICT:ONS ON THE MOVEMENT OF COARSE GRAINS

SHR1 NIREN GHOSH (West Bengal): Sir, vesterday the Minister of Agriculture made a statement in the House regarding the removal of restrictions on the movement of coarse grains. Can the House get some time to have a discussion on this subject?

MR. CHAIRMAN: We will see. Yes, Mr. Om Mehta:

STATEMENT RE. GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIA-AFFAIRS AND IN MENTARY MINISTRY OF WORKS AND HOUS-ING (SHRI OM MEHTA): Sir, I beg to announce that the Government business in this House for the next week will consist of:

- 1. Consideration of any item of Government Business carried over from to-day's Order Paper.
- 2. Consideration and passing of the Esso (Acquisition of Undertakings in India) Bill, 1974, as passed by the Lok Sabha.
- 3. General discussion on the General Budget for 1974-75.

REFERENCE TO THE ACQUISITION OF ESSO UNDERTAKING AND THE STATEMENT MADE BY U.S. AMBASSAROR ABOUT DIEGO GARCIA BASE

SHRI BHUPESH GUPTA (West Gengal): Sir, I assume that next week we